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CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 228/94

Friday, this the 4th day of February, 94.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A Ramachandran, Preventive Officer
(Under Suspension), Customs House,
Cochin-9.

.. Applicant

By Advocate Mr KN Balakrishnan Nair

Vs.

1 The Collector of Customs,
Customs House, Cochin-9.

2 The Superintendent of Police,
CBI/SPE, Ernakulam,
Cochin-17.

.. Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant was placed under suspension on 25.1.93 pending registration of a Criminal Case against him. The charge was that in pursuance of a conspiracy, he obtained illegal gratification from one Gopalan Dharmarajan. Applicant would submit that more than a year has elapsed, and that keeping him under suspension amounts to unmerited harassment. Under Rule 10 of the Central Civil Services (Classification, Control and Appeal) Rules, it is for the competent authority to review cases of suspension. Applicant has made Annexure A3 representation for reviewing the order of suspension.

2 We direct Respondent-1 to pass appropriate orders on Annexure A3, and communicate the same to applicant,

within three weeks from to-day. We dispose of the application in limine with this direction. No costs.

Dated the 4th February, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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